

O.A. No. 143/87

Office Notes, Office Memorandum, of
Coram, Appearances, Tribunal's Orders
or Directions and Registrar's Orders.

Tribunal's Order.

Per Tribunal.

Fixed for Admission hearing on 17.3.87

(along with the case papers in O.A. 111/86, decided on 23-4-86) *Guaranty*
By Registrar.

Notice issued

on 2/3/87.

Al
5/3/87

Notice dt. 2/3/87 served
on the applicant.

Al
12/3/87

A letter dt. 9/1/87
served on the applicant.

Al
25/3/87.

Order Copies dt. 20/3/87
are served on the Applicant;
Respondent on 25/3/87.

Al
30/3/87.

Date: 17.3.87

Applicant in person.

Mr. T. D. Desai, for Mr. M. J. Sethna.
for Respondents.

Mr. Desai states that copy of
the application has not been received
either by the Standing Counsel or
by the department. It is ~~obvious~~
obviously so because today
the matter is fixed only for
admission.

It is the grievance of the
applicant that though the Bench
of Central Admin. Tribunal passed
certain orders on 23.4.86 directing
the department to consider
passing of suitable orders,
if required, nothing has been

done by the department
so far inspite of his
representations in the matter.

We adjourn this
matter for admission hearing
on 21.4.87. The department
should also state on that
date what has prevented
them so far ~~from~~^{from} taking
any action in pursuance
to the observations ^{directions} passed
by this Tribunal on
23.4.86. in the penultimate
paragraph thereof.

Date:- 21.4.87

Heard the applicant in
person. Mr. J.D. Desai
(for Mr. H. I. Sethna) for the
Respondents.

On instructions from
Mr. B.R. Dukhande, Mr. Desai
makes a statement
that the departmental

enquiry has already been initiated and an Inquiring officer has been appointed. He also makes a statement that the said enquiry would be completed expeditiously say within a period of 2 months or so. We direct the Respondents to complete the departmental enquiry before the end of June, 1987.

With this direction ~~the~~ this application is disposed of.

Order Copy dt. 15.5.87
served on the Applicant.

Al
8.6.87.

Order Copy dt. 15.5.87
served on the Respondent
on 25.5.87.

Al
29.7.

Pl. Expt